

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.460/PB/2003

New Delhi this the 4th Day of September 2003

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

G.S. Maingi,
Administrative Member (Retd.),
Central Administrative Tribunal,
Chandigarh Bench, Sector -17,
Chandigarh.

R/o H.No.1576 Sector 33-D,
Chandigarh.

... Applicant

(By Advocate: Shri Devish Singh for
Shri Madhav Panikar)

Versus

Union of India, through

1. The Secretary to Govt. of India,
Ministry of Personnel, Public
Grievance and Pension,
Department of Personnel and Training,
New Delhi.

2. Chairman,
Central Administrative Tribunal,
Principal Bench, Copernicus Marg,
New Delhi.

3. Principal Registrar,
Central Administrative Tribunal,
Principal Bench, Copernicus Marg,
New Delhi.

4. Registrar,
Central Administrative Tribunal,
Chandigarh Bench,
Chandigarh Sector 17,
Chandigarh. ... Respondents

(By Senior Advocate: Shri M.M. Sudan)

ORDER (ORAL)

SHRT SHANKER RAJU, JUDICIAL MEMBER :-

Shri M.M. Sudan, learned senior counsel has
furnished a copy of order dated 26.8.2003 (copy placed
on record) whereby the claim of the applicant has been
considered and it has been conceded by the respondents
by extending the benefits of the order of the Delhi High

(2)

Court in CWP No. 6406/1998 in the case of N.K. Verma
Vs. Union of India and Others to the applicant.

2. In this view of the matter, nothing survives in this OA. Accordingly, OA is dismissed as having become infructuous.

R. K. Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

S. Raju

(SHANKER RAJU)
JUDICIAL MEMBER

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